

ITEM NO.11

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 35468/2023

P.K. SUBRAMANIAN

Petitioner(s)

VERSUS

THE SECRETARY DEPARTMENT OF LAW AND JUSTICE &amp; ANR. Respondent(s)

(FOR ADMISSION and IA No.211793/2023-CONDONATION OF DELAY IN  
REFILING / CURING THE DEFECTS )

Date : 31-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Sukumar Patjoshi, Sr. Adv.  
Mr. Rakesh K Khanna, Sr. Adv.  
Mr. Ramkrishna Rao, Adv.  
Mr. S Natarajan, Adv.  
Mr. M. Soundarasaran Kumar, Adv.  
Mr. Naresh Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The present before us today are the "drafting counsel", "Advocate-on-Record" and the "main counsel". Each of them has standing in the Bar of at least 9 years and more. This is too serious a matter to be left.

Let all the counsels file their affidavits as to in what circumstances such a petition came to be filed in this Court.

We are in a way troubled by the fact that a recognized Advocate-on-Record of this Court could have signed such a petition. On our query, he says he signed it in "good faith". This would imply a practice of filing the petitions without even examining the contents. Drafted by somebody else, filed by somebody else and a third person to argue!

Mr. Gaurav Agrawal, learned counsel will also assist us as to how a system of Advocate-on-record can be made where Advocate-on-record does not become merely a signing/forwarding authority.

List on 24.11.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)